

No.15-02/2025-Restg.
Government of India
Ministry of Communications
Department of Telecommunications
(Restructuring Section)
Room 510, Sanchar Bhawan
20, Ashoka Road, Sanchar Bhawan, New Delhi-1

Dated: 22-9-2025

Vacancy Circular

Subject: - Selection for the post of Chairperson in Telecom Disputes Settlement and Appellate Tribunal (TDSAT)-reg.

1. **Tribunal**:-The Telecom Disputes Settlement and Appellate Tribunal (TDSAT) is an Appellate authority established under the Telecom Regulatory Authority of India Act, 1997 to hear various appeals under the Telecom Regulatory Authority of India Act, 1997. The Tribunal exercises jurisdiction over Telecom, Broadcasting, Information Technology, Airport tariff matters and Aadhaar related matters under the TRAI Act, 1997 (as amended), the Information Technology Act, 2008, the Airport Economic Regulatory Authority of India Act, 2008 and Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016 & Aadhaar and Other Laws (Amendment) Act, 2019 respectively. Headquarter of TDSAT is situated at New Delhi.
2. **Vacancy**:- Applications are being invited for the post of Chairperson, TDSAT. Vacancy for this post is likely to arise on 14th March, 2026.
3. **Qualification, Eligibility, Tenure, Salary etc.**:- The qualifications, eligibility, tenure, salary and other terms and conditions of the appointment of a candidate shall be governed under the provisions of the **Tribunal Reforms Act, 2021** (hereinafter referred to as 'the said Act') and **Tribunal (Conditions of Service) Rules, 2021** (hereinafter referred to as 'the said Rules') in terms of which the present position is shown below:-
 - (a) **Qualification:** (As per Chapter-II, Section 10-(a) of the said Rules):-*A person shall not be qualified for appointment as Chairperson unless he is, or has been, a Judge of Supreme Court; or is, or has been, Chief Justice of a High Court".*
 - (b) **Age:** (As per Chapter II, Section-3(1) of the said Act):- *A person who has not completed the age of fifty years shall not be eligible for appointment as Chairperson.*
 - (c) **Tenure:** (As per Chapter-II, Section-5(i) of the said Act):- *The Chairperson of a Tribunal shall hold office for a term of four years or till he attains the age of seventy years, whichever is earlier.*
 - (d) **Salary & Allowances:** (As per Chapter-IV, Section-10(1) and Section-11 of the said Rules):- *The Chairperson shall be paid a salary of Rupees two lakh fifty thousand (fixed) per month and shall be entitled to draw allowances and benefits as are admissible to a Government of India officer holding Group 'A' post carrying the same pay. Other facilities are admissible as per the provisions of the said Rules.*
4. **Procedure for selection**:- The Search-Cum-Section Committee constituted under the Tribunal Reforms Act 2021 for recommending names for appointment to the said post shall scrutinize the applications with respect to suitability of application for the posts by giving due weightage to qualification and experience of candidates and shortlist candidates for

conducting personal interaction. The final selection will be done based on overall evaluation of candidates done by the Committee based on the qualification, experience and personal interaction.

5. **Application Procedure**:- Applications of eligible and willing candidates are requested through proper channel (wherever applicable) and are accompanied with:-

- (i) Bio-data in the pro-forma at Annexure-I.
- (ii) Certificate to be furnished by the employer/ head of office/ forwarding authority as in Annexure-II (for serving Government employees only).
- (iii) Clear photocopies of the up-to-date ACR/APAR dossier of the officer containing ACR/APARs of at least last five years duly attested by a Group A officer.
- (iv) Cadre clearance (for serving Government employees only).
- (v) Integrity certificate/clearance from vigilance and disciplinary angle as in Annexure-III.
- (vi) Statement giving details of major or minor penalties, if any, imposed on the officer during the last ten years.

The application, complete in all respects may be sent to the following address, physical copy by post and soft copy by email, latest by 17th November, 2025 till 05:30 PM.

Shri Ramanuj Dey
Director (Restructuring)
Room No.1011, Sanchar Bhawan,
20 Ashoka Road, New Delhi-110001.
Tele No.: 011- 23036235.
email: ramanuj.dey@nic.in

6. No TA/DA will be admissible to the candidates to be called for interview/interaction. The candidates are required to make their own arrangements.
7. Advertisement and prescribed application form can be downloaded from the website of Department of Telecommunications, Department of Personnel & Training or TDSAT i.e. <https://www.dot.gov.in>, <https://dopt.gov.in> or <https://www.tdsat.gov.in>.
8. Any application received after due date or without requisite documents as mentioned above will not be entertained.

Mamta Yadav
(Mamta Yadav)

Under Secretary to the Govt. of India

Distribution:

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|---|------------------------------------|
| 1. DDG(IT), DoT | - for uploading on DoT's website |
| 2. Registrar, TDSAT | - for uploading on TDSAT's website |
| 3. Supreme Court of India/All High Courts, in India | - for wide publicity |
| 4. E-Office, Notice Board, DoT | |

Annexure-I

Space for
photograph
duly signed by
candidate

1. Name :
2. Date of Birth :
3. Category(SC/ST/OBC/UR) :
4. Designation/Profession :
5. Contact Details :

	Residential Address		Official
	Present	Permanent	
Address:			
Mobile/Phone No.			
Email:			

6. Cadre/Service [Wherever applicable] :

7. Educational qualification (in reverse chronological order):

Sl No.	Name of University/ Equivalent Institution	Degree	Division/ % of marks obtained	Academic Distinction	Subject/ Specialization

8. Work Experience:

8A. For the experience as employee, Employment record in chronological order starting with present Employment, list in reverse:

Sl. No.	Name & address of employer (Govt./PSU/Ministry/ Department/any other	Designation, Pay or Scale of pay (Pay in Pay Matrix)*	Period of Service		Nature of work/ experience
			From	To	

*Also indicate Sl No. in above, which is equivalent to Additional Secretary/District Judge/Additional District Judge/Major General (as applicable under the qualification) or above.

8B. For the experience as Professional record in chronological order starting with present engagement, list in reverse:

Sl. No.	Details of Profession	Period		Nature of work done
		From	To	

*Such as Administration /Service matters /Judicial or Quasi-Judicial /Criminal /Civil /Taxation /Company Affairs /Environmental matters /Finance /Accountancy /Economics /Business /Commerce /Management /Public Affairs or any other as may be applicable. Engagement with Government, if any, may be indicated.

9. Date from which drawing the pay scale in the grade of Additional Secretary/ District Judge/Additional District Judge/ Major General to the Government of India or any equivalent rank (*wherever applicable*). :
10. Write up on adjudicating experience of the applicant (200 words) [*Wherever applicable*] :
11. Experience alongwith brief write up in handling Cases before relevant Courts/Tribunals (if applicable). :
12. Proof of Experience, including enrolment/Registration No. as an Advocate/CA etc.(For candidates other than Govt. or judicial officers). :
13. Annual Income alongwith copy of latest ITR [For candidates other than Govt or Judicial Officer] :
14. Write up on 05 major achievements (200 words) :
15. Awards/honours/publications, if any :
16. Affiliation with the professional bodies/Institutions/ Societies/or any other body including political party. :
17. Additional information, if any which you would like to mention in support of the application for the post. :

DECLARATION

1. I certify that the foregoing information is correct and complete to the best of knowledge and belief and nothing has been concealed/distorted. If at any time, I am found to have concealed/distorted any material information; my appointment shall be liable to summary termination without notice.
2. I shall not withdraw my candidature after the meeting of the Selection Committee.
3. I shall not decline the appointment, if selected for appointment by the ACC.
4. I shall join within 30 days from the date of issue of order of appointment.
5. I am aware that in case I violate any of the conditions mentioned at Sl.No.2 to 4, the Government of India is likely to debar me for a period of three years for consideration for appointment outside the cadre and in any Autonomous Body/Statutory Body/Regulatory Body.

Place :

Date:

Signature of the candidate

**CERTIFICATE TO BE FURNISHED BY THE EMPLOYER/ HEAD OF OFFICE/
FORWARDING AUTHORITY**

(Applicable to serving officials only)

1. Certified that the particulars furnished by Shri/Smt./Kum are correct and possess educational qualification and experience mentioned in Annexure-I.
2. It is also certified that there is no vigilance/ disciplinary case either pending or being contemplated against him/her and vigilance clearance issued by CVO in the enclosed Annexure (III).
3. His/her integrity is certified.
4. No major or minor penalty was imposed on Shri/Smt/Kum ----- during the last 10 years period.
5. The up-to-date attested Photostat copies of ACR/APAR of last years (each page of ACR/APAR should be attested) in respect of Shri/Smt/Kum.....is enclosed.

(Name & Signature of the controlling officer with seal)

**PARTICULARS OF THE OFFICERS FOR WHOM VIGILANCE CLEARANCE IS
BEING SOUGHT**

(To be furnished and signed by the CVO or HOD)

1. Name of the Officer (in full) :
2. Fathers name :
3. Date of Birth :
4. Date of Retirement :
5. Date of entry into service :
6. Service to which the officer belongs including batch /year/ cadre etc. , wherever applicable :
7. Positions held (During ten preceding years):

S. NO.	Organisation (name in full)	Designation & Place of Posting	Administrative/ Nodal Ministry/Deptt. Concerned (in case of officers of PSUs etc)	From	To

8. Whether the officer has been placed on the agreed list or list of Officer of Doubtful Integrity (if yes, details to be given) :
9. Whether any allegation of misconduct Involving vigilance angle was examined against the officer during the last 10 years and if so with what result. :
10. Whether any punishment was awarded to the officer during the last 10 years and if so, the date of imposition and details of penalty. :
11. Is any disciplinary/ criminal proceedings or charge sheet pending against the officer as on date (if so, details to be furnished, including reference number, if any of the Commission). :
12. Is any action contemplated against the Officer as on date (if so, details to be furnished.) :

Date:

(NAME AND SIGNATURE)